

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

Minutes of NC-V meeting No.42 held on 19.02.2015

The meeting No.42/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 19.02.2015 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Astt. Director	MSME
3.	Shri J.D Giri, Vice President	AEPC
4.	Shri R.L. Meena, FTDO	DGFT

The agenda for meeting No.42/AM-15 dated 19.02.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

42/84-ALC3/2014

MEETING NUMBER :

MEETING DATE :19.02.2015

Case No.:2/13/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:42/84-ALC3/2014 19.02.2015	Status: Rejected
HQ File :01/84/050/00095/AM15	RLA File :07/24/040/00078/AM15/	Lic.No/Date:0710105381 25.06.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their letter dated 12.11.2014 DC (MSME) has sought some information/details from the firm like CAD/CAM, measurement of each export item , calculation sheet, manufacturing process etc. Since no response of DC (MSME) letter dated 12.11.2014 received from the firm the committee was constrained to reject the case.			

Out of agenda cases

(2)

Case No.550	M/s Modelama Exports Ltd.
NC 42//AM-15 dt 19.02.2015	File No.01/84/171/201/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510281551 dated 14.01.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fixation of ad-hoc norms in respect of Advance Authorization issued in this case as as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Mens's Jacket made of 100% Cotton Woven Dyed Fabrics, GSM 235+-10%, with Zipper (Style No. 851876&865797)	3425 Pieces	100% Cotton Woven Dyed Fabrics, GSM 235+-10%,width 58"	3.00 Sqm per piece
			Zipper fastener	Net to Net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(3)

Case No.551	M/s Modelama Exports Ltd.
NC 42//AM-15 dt 19.02.2015	File No.01/84/171/212/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510281551 dated 14.01.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fixation of ad-hoc norms in respect of Advance Authorization issued in this case as as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 100% Cotton Woven Dyed Fabrics, GSM 265+-10%, (Style No. 851548&828813)	16203 Pieces	100% Cotton Woven Dyed Fabrics, GSM 265+-10%,width 58"	3.25 Sqm per piece
			Snap Button	32 per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(4)

Case No.552	M/s Orient Craft Ltd.
NC 42//AM-15 dt 19.02.2015	File No.01/84/171/190/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510376607 dated 20.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish justification of higher consumption of fabric and sample of the product. Therefore it was decided to ask the firm for the same and defer the matter for relisting on 19.03.2015.

(5)

Case No.553	M/s Nahar Textiles Pvt. Ltd.
NC 42//AM-15 dt 19.02.2015	File No.01/84/171/160/AM-15/DES-V

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Ratification of input output norms in respect of Annual Advance Authorization No. 0310628129 dated 26.04.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish justification of higher consumption of fabric, copy of the shipping bills and sample of the product. Therefore it was decided to ask the firm for the same and defer the matter for relisting for 19.03.2015.

(6)

Case No.554	M/s Ganga Acrowools Ltd., Ludhiana
NC 42//AM-15 dt 19.02.2015	File No.01/84/50/310/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 310099890 dated 16.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter was earlier examined by the committee in its meeting held on 30.01.2014 assuming the export item in blended ration of item number 1 and 2. The firm has now clarified that the export product is not by blending of input no. 1&2. The applicant firm has mentioned that both input are used separately and resultant product is exported in separate lot. They have requested for 11 % wastage in both inputs. Accordingly, committee, after deliberation with the technical members presented in the meeting, decided to re-fix of adhoc norm in this authorization as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system) (1.11 Kg/Kg content in export product)	3,00,000 Kgs.	Acrylic Fibre, 2 – 4 D	2,50,000 Kgs.
			Acrylic Fibre, 5-7D	83,000 Kgs.
			Cationic Dyes/Optical brightener Textile Auxiliaries	6000 Kgs.
			Chemicals viz. Retarder/ Levelling Agent/Softner (Hydrophilic/ Cationic/ Bulky/ Silicon), Dyes Fixation Accelerator, Gaur Gum	19,200 Kgs.
			Wax Roll Textile Grade Wax	1200 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(7)

Case No.555	M/s Everest Tannery Pvt. Ltd
NC 42//AM-15 dt 19.02.2015	File No. 01/84/050/00080/AM15
Re-fixation of input output norms in respect of Advance Authorization No. 0610037301 dated 05.05.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP. As informed by the representative of the DIPP they have sought comments/views of CLE/CLRI in the matter. The comments of CLE are not received in this case. Therefore it was decided to await the same and defer the case for re-listing on 19.03.2015.

(8)

Case No.556	M/s Indo British Garments Pvt. Ltd.
NC 42//AM-15 dt 19.02.2015	File No.01/84/171/214/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510204120 dated 09.02.2005.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish measurement chart and copy of the shipping bills in this case. Therefore it was decided to ask the firm for the same and defer the case for relisting on 19.03.2015

